

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

256. IA/3374/2023 C.P. (IB)/224(MB)2021

IN THE MATTER OF

Central Bank of India

... Petitioner

Vs

Mehul Jayant Parekh

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: PCA Sanat Jariwala (VC)

For the Respondent:

ORDER

The Counsel has informed that the issue regarding the constitutionality of Section 95 is pending before the Hon'ble Supreme Court. In view of the same, request is made for adjourning the matter. The prayer is allowed. Let the matter be adjourned **sine-die**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/